

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 106

IA-1740/2024

IN

IB-976(ND)/2019

IN THE MATTER Of

M/s. Pee Jay Finajnce Company ltd.

.... Petitioner/Applicant

Vs.

M/s. V S Matrix Pvt. Ltd.

.....

Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Anurag Anand, Mr. Arpit Sharma, Mr. Aman
Sharma, Advs.

For the RP : Mr. Bimal Kr. Sharma, RP in person

ORDER

IA-1740/2024

The report certifying the constitution of CoC filed by Mr. Bimal Kumar Sharma, taken on record, subject to all just exceptions.

IA disposed of.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay